

[Shri Hari Vishnu Kamath].

the Table under item No. 5, and they all relate to the correspondence that has gone on in recent months between the Governments of India and China. But you will be surprised to note the chronological sequence. I do not know why they have got mixed up the dates like this. February comes first and then, January. Then, May and then again January. I do not know why the Government had not arranged them in proper order.

The second point is this: why could not the letters written by the Governments of India and China in January and February have been placed on the Table in the last session, and why are they being placed here so late now. Let them answer these points.

**Shri Bade (Khargone):** There is one more question, Sir. After May, it seems there is no correspondence between China and India.

**Shri Swaran Singh:** About the chronological order, I may submit that they are so placed because one is the reply to the other. Therefore, there is some alteration in the strict chronological order. But, if the hon. Member or the House prefers, it can in future be kept note of, and they can be put in the chronological order. There is nothing very important about this.

**Mr. Speaker:** The only question is why those letters which relate to a period prior to the last session could not be placed on the Table earlier.

**Shri Swaran Singh:** Generally we place a document on the Table after we give a reply. It was a longish one and we did not want to give a reply in a hurry. We waited till we sent the reply.

**Shri Hari Vishnu Kamath:** This is an evasion; a clumsy attempt.

**Mr. Speaker:** He says he waited till they sent the reply.

**Shri Hari Vishnu Kamath:** Let them behave better in future.

**PUBLIC DEBT (SECOND AMENDMENT) RULES, 1966, RESULTS OF NATIONAL DEFENCE GOLD BONDS, 1980 AND RESULTS OF CENTRAL GOVERNMENT BORROWING DURING 1966-67**

**The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):** I beg to lay on the Table:—

- (1) A copy of the Public Debt (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 839 in Gazette of India dated the 4th June, 1966, under sub-section (3) of section 28 of the Public Debt Act, 1944.
- (2) A statement indicating the results of the National Defence Gold Bonds 1980 floated by the Government in October, 1965.
- (3) A statement indicating the results of Central Government borrowing during the year 1966-67.

[Placed in Library. See No. LT-6450/66 to LT-6458/66].

**REPORT OF PUNJAB BOUNDARY COMMISSION**

**The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar):** On behalf of Shri Hathi, I beg to lay on the Table a copy of the Report of the Punjab Boundary Commission. [Placed in Library. See No. LT-6453/66].

**Shri Hari Vishnu Kamath:** Will you please see that the report is circulated to Members?

**Mr. Speaker:** All right.

**FOOD CORPORATION (SIXTH AMENDMENT) RULES, 1966**

**The Minister of State in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri**

**Govinda Menon:** I beg to lay on the Table:

A copy of the Food Corporation (Sixth Amendment) Rules, 1966, published in Notification No. G.S.R. 1004 in Gazette of India dated the 22nd June, 1966, under sub-section (3) of section 44 of the Food Corporation Act, 1964 [Placed in Library. See No. LT-6454/66].

**COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS (THIRD AMENDMENT) RULES, 1966**

**The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Ramann):** I beg to lay on the Table:

A copy of the Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1966, published in Notification No. GSR 743 in Gazette of India dated the 21st May, 1966, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-6455/66].

**GOVERNMENT RESOLUTION re COMMISSION TO EXAMINE RATES OF DEARNESS ALLOWANCE TO CENTRAL GOVERNMENT EMPLOYEES, AND**

**GOVERNMENT RESOLUTION re. TERMS OF REFERENCE OF THE ABOVE COMMISSION**

**Shri B. R. Bhagat:** On behalf of **Shri L. N. Mishra,** I beg to lay on the Table:

- (1) A copy of Government Resolution No. F.1(8)-EII(B)/66(I) dated the 26th July, 1966, setting up a Commission to examine the rates of dearness allowance to Central Government Employees.

- (2) A copy of Government Resolution No. F.1(8)-II(B)/66(II) dated the 26th July, 1966 notifi-

ying terms of reference of the above Commission.

[Placed in Library. See No. LT-6456/66]

**NOTIFICATIONS UNDER SECTION 7 OF KERALA LAND ASSIGNMENT ACT, 1960**

**The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra):** I beg:

- (a) to re-lay on the Table a copy each of the following Notifications under section 7 of the Kerala Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) S.R.O. No. 39/66 published in Kerala Gazette dated the 8th February, 1966, making certain amendments to the Rules for Lease of Government Lands for Cardamom Cultivation, 1961.
  - (ii) S.R.O. No. 40/66 published in Kerala Gazette dated the 8th February, 1966.
  - (iii) S.R.O. No. 41/66 published in Kerala Gazette dated the 8th February, 1966.
  - (iv) S.R.O. No. 132/66 published in Kerala Gazette dated the 29th March, 1966, making certain amendment to the Kerala Land Assignment Rules, 1964.
- [Placed in Library. See No. LT-6383/66]

- (b) to lay on the Table a copy each of the following papers:

- (i) Annual Report of the Indian Lac Cess Committee for the year 1964-65.